### CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-560 038.

Dated:-22 JUL 1994

246/94 APPLICATION NUMBER:

Sri M. Parandhama Roddy of Director, C.I.I.L. Mysore and another RESPONDENTS:

Dr. M.S. Nagaraja, Advocate no.11, 2 Not flown Is + eross, Sigalia Complex, Edwohinagar. Bangalore 9

Soi. P. S. Fadmarzjaioth. Sr. C.G.S.C, Hightout 12/13g, Bangalore-1

Subject: Forwarding of copies of the Orders passed by the Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the WRDER/ STAY UNDER/INTERIM CRDER/, passed by this Tribunal in the above mentioned application(s) on 14-07-94

Issued on 22/1194

IAL BRANCHES.

both on facts and law <u>vis-a-vis</u> the case of the applicant cant and that on the basis of the same, the applicant can claim regularisation of his servicesin the employment of Central Institute of Indian Languages where he has been working. We agree. In the circumstances, we permit the applicant to withdraw this application with liberty to file a fresh representation to the Government inviting attention of R-1 to the decision of the judgment of the Cuttack Bench of the Tribunal in O.A. No.120/89 referred to supra. If the applicant makes such a representation within one month from the date of this order, R-1 and 2 will dispose of the same by an appropriate order keeping in mind the decision of the Cuttack Bench of the Tribunal referred to supra. Time for compliance six months. No costs.

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ed.

MEMBER [A]

VICE-CHAIRMAN

bsv



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SECTION OFFICER
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUHAL
ADDITIONAL RENCH
BANGALORE

## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

#### O.A.NO.246/94

THURSDAY THIS THE FOURTEENTH DAY OF JULY 1994

Shri Justice P.K. Shyamasundar ... Vice-Chairman

Shri T.V. Ramanan ... Member [A]

M. Parandhama Reddy, Aged 39 years, S/o Sri M. Balarama Reddy, 2, Hebbal 1st Stage, Kumbara Koppal, Mysore-570 016.

... Applicant

[By Advocate Dr. M.S. Nagaraja]

v.

- 1. The Director,
  Central Institute of
  Indian Languages,
  Manasagangothri,
  Mysore-570 006.
- 2. Union of India represented by Secretary to Government, Ministry of Human Resource Development, Shastri Bhavan, New Delhi.

... Respondents

[By Advocate Shri M.S. Padmarajaiah... Senior Standing Counsel for Central Government]

#### **O** R D E R

#### Shri Justice P.K. Shyamsundar, Vice-Chairman:

1. After we heard this matter for quite a considerable time, Dr. M.S. Nagaraja, learned counsel for the applicant submitted that his client should be permitted to make a détailed exhaustive and more meticulous representation to the Government inviting attention of the Government to the judgment of the Cuttack Bench of the Tribunal in O.A. NO.120/89 disposed of on 19.11.1992 which according to Dr. Nagaraja is similar



# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 638.

Dated: 28 FEB 1995

Mdscellaneous APPLICATION NO: 94 of 1995 in DA.NO.246 of 1994.

APPLICANTS:-Sri.M.Parandhama Reddy, V/S.

RESPONDENTS: The Director, Central Institute of Indian Languages, Mysore and anothers.

Te

- 1. Or.M.S.Nagaraja, Advocate, No.11, Second Floor, First Cross, Sujatha Complex, Gandhinagar, Bangalore-560 009.
- Sri.M.S.Padmerajaieh, Senior Central Govt.
   Standing Counsel, High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalere.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 15-02-1995.

Issued on

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DEPUTY REGISTRAR JUDICIAL BRANCHES.

## In the Central Administrative Tribunal Bangalore Bench Bangalore

MA NO: 94/95 - For extension of time.

in Original Application No. 246 01 1994

of M. Pavandhama Reddy. No The Director CI of Thorqueyes Myticse

Date

Orders of Tribunal

(KS) vel (TVR) MOD 11-2-1995. ORDER ON MA. 94195

Heard bow sides. In the circumstances admitsation he direct externion of home by

furker period of the monthing for Compliance.

No furker extension.

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Central Administrative Tribunal

Bangalore Bench

Bangalore